



2026:AHC:34145

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19782 of 2025

Satya Narayan Chaturvedi

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Ji Mishra, Kaushal Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Kaushal Kumar Pandey, learned counsel for the petitioner and Sri S.K. Pal, learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. This Court entertained the writ petition on 14.01.2026 and sought instructions.
3. Today, instructions have been produced under the signature of Commandant, 28th PAC Battalion, Etawah dated 13.02.2026, which is taken on record and marked as Appendix 'A'.
4. The case of the writ petitioner is that he was appointed on the post of Constable (M) on 03.12.1991, promoted on the post of S.I. (M) on 17.02.1995 and was posted in Etawah. However, on 15.06.2025, an order came to be passed by Respondent no.3, Deputy Inspector General of Police, PAC Head Quarters, Uttar Pradesh, Lucknow, transferring the writ petitioner from Etawah to Gautam Budh Nagar, however, according to the writ petitioner, the writ petitioner was relieved on 01.12.2025.
5. Questioning, the transfer as well as relieving order, the present writ petitioner has been preferred.
6. This Court on 14.01.2026, proceeded to pass the following order:-

"Shri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel seeks time to obtain instructions.

Put up this case on 21.01.2026 as fresh."

7. Thereafter on 30.01.2026, this Court proceeded to pass the following order:-

"1. By means of the present writ petition, the petitioner has challenged the transfer order dated 15.06.2025 as well as the relieving order dated 01.12.2025. Learned counsel for the petitioner has relied upon the transfer order and submitted that as per the transfer order, he was supposed to be relieved by the respondents within a period of ten days. However, after more than five and half months, the relieving order dated 01.12.2025 has been passed. He has placed reliance upon the Government Order dated 07.06.2023 passed by the Chief Secretary, Uttar Pradesh.

2. Clause-11 (iv) and (v) of the aforesaid Government Order mandates that eight district, which are declared for Aspirational District Scheme as well as all the districts of Bundelkhand region, the transferred government servants cannot be released unless their replacement officers have joined. Likewise government servants from 100 blocks under the Aspirational Schemes of 34 districts cannot be released unless their replacement officers have joined.

3. There is no clarity whether the district Etawah and where the petitioner herein was working on 28 Battalion of PAC is covered under the aforesaid Aspirational District Scheme declared by the Government of India.

4. Learned Standing Counsel for the State is required to take instructions with regard to the same.

5. Put up this matter on 16.02.2026."

8. Learned counsel for the writ petitioner submits that the writ petitioner ought not to have been transferred/ relieved, particularly, wherein as per the Government order dated 06.05.2025, the relieving is to be made within a period of one week. He further submits that a circular has been issued on 17.10.2025. Reliance has been placed upon several judgements of this Court including Special Appeal No. 481 of 2024, decided on 14.05.2024.

9. Prayer in the present petition is for quashing of transfer and relieving order.

10. Learned Standing Counsel could not dispute the said position, according to him, the Government orders and the circulars are binding upon the respondents. He submits that there are no exceptional reasons set out in retaining the writ petitioner from the date of his transfer till relieving. He submits that the order be set aside.

11. I have heard the learned counsel for the parties and perused the record carefully.

12. Apparently, the transfer order came to be passed on 15.06.2025 and the writ petitioner is stated to have been relieved by virtue of order dated 01.12.2025. Once there happens to be the circulars of the respondents that relieving is to be done within a period of 7 days then the petitioner could not have been transferred under leave in that regard. Moreover, the issue is no more *res integra* as the same stands decided in Special Leave No. 481 of 2024, decided on 14.05.2024.

13. As per the instructions in paragraph-3, it is recited that neither Gautam Budh Nagar nor Etawah falls under aspirational districts.

14. Accordingly, the writ petition is **allowed**.

15. The impugned transfer orders dated 15.6.2025, passed by the Respondent No.3, The Deputy Inspector General of Police, PAC Head Quarter, Uttar Pradesh, Lucknow and consequential order dated 01.12.2025 passed by the respondent no.4, The Deputy Inspector General of Police, Karmik Headquarters Uttar Pradesh Shashan, Lucknow are quashed insofar as it relates to the writ petitioner.

February 16, 2026

N.S.Rathour

(Vikas Budhwar,J.)